

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) No. 233 of 2020

In the matter of:

Om Sai Navigations Pvt. Ltd. & Ors.

....Appellants

Vs.

Hitesh Chhaganlal Ambalia & Anr.

....Respondents

Present:

Appellants: Mr. Nikhil Goel, Ms. Aniruddha Deshmukh, Advocates.

Respondents: Mr. Aastha Mehta, Advocate for R1.

ORDER

(Through Virtual Mode)

06.01.2021: Mr. Nikhil Goel, learned counsel for the Appellant submits that the efforts at settlement have not borne fruit. At this stage, Ms. Aastha Mehta, Advocate representing the Respondents submits that the proposal for settlement emanating from the Appellants is still under consideration of Respondents. She seeks a week's time to enable the Respondents to take a decision in regard to the same. In view of this, the appeal is adjourned to 18th January, 2021.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

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